

**Central Administrative Tribunal
Principal Bench**

OA No.1459/2018

New Delhi, this the 12th day of April, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

Mahender Pal, Aged about 36 years,
S/o (Late) Girdhari Lal,
Designation : Key Man, Group 'C',
R/o M-5, Railway Colony,
Lal Bagh, Shahdara,
Delhi.

...Applicant
(By Advocate : Ms. Harvinder Oberoi for Shri R.K. Shukla)

Versus

Union of India Through,

1. The General Manager,
Northern Railway,
Baroda House,
New Delhi-110001.
2. The Divisional Railway Manager,
Northern Railway,
Estate Entry Road,
New Delhi.
3. The Sr. DPO,
Northern Railway,
Estate Entry Road,
New Delhi.
4. The Divisional Senior Engineer (C),
Northern Railway,
Delhi Division, Estate Entry Road,
Paharganj, New Delhi.
5. The Assistant Divisional Engineer,
Northern Railway,
Ghaziabad (UP).

...Respondents

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J) :-

Heard the learned proxy counsel for applicant.

2. The applicant filed the instant OA seeking the following reliefs:-

- “(i) Direct the respondents to implement the Railway Board letter dt. 22.9.2014 read with subsequent corrigendum dated 17.10.2014 in respect of present applicant for granting GP 2800 in the pay scale of 5200-20200 in the interest of justice and equity from 22.09.2014 and respondents may be further directed to pay the difference of arrears of pay in respect of aforesaid pay scale from 22.09.2014 and the pay of the applicant may be ordered to be fixed accordingly.
- (ii) Pass any other order/orders which deem fit and proper in the interest of justice.”

3. It is submitted that the applicant made number of representations including Annexure-A/4 dated 21.03.2018, ventilating his grievances to the respondents, however, no orders have been passed thereon till date.

4. In the circumstances, the OA is disposed of without going into the merits of the case by directing the respondents to decide the Annexure-A/4 representation of the applicant dated 21.03.2018, by passing a speaking and reasoned order thereon, in accordance with

law, within 90 days from the date of receipt of a certified copy of this order. No costs.

5. Let a copy of the OA, be enclosed to this order.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member(J)

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